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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 1905 of 1993

V.D. Pal

..... Applicant

Versus

Union of India and Ors

..... Respondents

Hon. Mr. Maharaj Din, J.M.

Hon. Miss. Usha Sen, A.M.

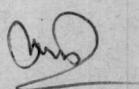
(By Hon. Mr. Maharaj Din, J.M.)

Heard learned counsel for the parties and perused the record.

2. The applicants in this application has sought the relief of direction to the respondents to reengage him as daily rated worker.

3. The applicant was appointed as Chaukidar on daily rated basis under Respondent Nos. 2,3 and 4 on 1.6.90 and he is said to have worked on the said post on daily rated basis for more than 240 days. The applicant was put off ~~duty~~ duty on 3.3.92. Thereafter he had ~~been~~ approached the respondents for his reengagement as daily rated worker and the respondents were giving assurance that he would be engaged as daily rated worker in due course. Since the applicant was not re-engaged, therefore he submitted a representation dated 26.8.93 (Annexure A-1) requesting for his re-engagement as daily rated worker. The representation has not been decided so far.

4. Considering these facts and circumstances of the case, the application of the applicant is disposed of with



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the direction to the respondent Nos. 2,3 and 4 to dispose of the representation of the applicant as per ~~extant~~ ^{extant} Rules and by giving reasoned order.

5. The application is accordingly disposed of finally.

Ush L
Member (A)

Ush
Member (J)

Dated: 6th Jan: 1993

(Uv)